

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7862/2006

(From the judgment and order dated 02/08/2004 in CWP No. 8757/2004
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner(s)

VERSUS

M/S. ATUL FASTENERS LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP,permission to file
rejoinder affidavit,permission to file addl.affidavit and prayer
for interim relief and office report)

Date: 04/12/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Sarup Singh, Adv.

Mr. R.K. Pandey, Adv.

Mr. Arun K. Sinha,Adv.

For Respondent(s) Mr. J.L. Gupta, Sr.Adv.

Mr. Vinod Shukla, Adv.

Ms. Nidhi Gupta, Adv.

Mr. Deepak Goel, Adv.

Ms. S. Janani, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted for the reasons mentioned in the
petition.

In the meanwhile, the operation of the impugned
order shall remain stayed.

(Usha Bhardwaj)

Court Master

(Vijay Aggarwal)

Court Master